

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax Miscellaneous Application No. 77387 of 2019
AND
S. Tax Appeal No. 70202 of 2013**

Arising out of Order-in-Appeal No.229/Pat/S.Tax/Appeal/2012 dated 20.12.2012 passed by the Commissioner (Appeals), Central Excise & Service Tax, Patna.

Commr. of Central Excise & Service Tax, Patna

3rd Floor, C. R. Annex,
Vir Chand Patel Path,
C. R. Building, Patna
Bihar, 800001

Appellant (s)

VERSUS

M/s. Prakriti Enterprises

462, Nehru Nagar,
Patliputra, Patna-13

Respondent (s)

APPEARANCE :

Shri T. Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**MISC. ORDER NO.75168/2020
FINAL ORDER NO.75214/2020**

Date of Hearing : 31 January 2020
Date of Decision : 31 January 2020

PER BENCH:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

S. Tax Appeal No. 70202 of 2013

2. Shri T. Mondal, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja